IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDER ABAD

O.A.No.1360/96

Date of Order : 5.11.97

BETWEEN:

O.Chandrasekhar

.. Applicant.

AND

 Union of India, Rep. by its Secretary, Ministry of Defence, Seva Bhavan, New Delhi.

 The Commandant, AOC Record Office, Trimulghery, Secunderabad.

.. Respondents.

ounsel for the Applicant

.. Mr.K.Sudhakata Reddy

Counsel for the Respondents

.. Mr.N.R.Devra

CORAM:

HON BLE SHRI R . RANGARAJAN : MEMBER (ADMN.)

HON BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

X As per Hon'ble Shri B.S.Jai Parameshwar, Member (J)

Mr.K.Sudhakara Reddy, learned counsel for the applicant and Mr.N.R.Devraj, learned standing counsel for the respondents.

The applicant herein was initially appointed as Boot Maker in the year 1988. Subsequently he was posted as Labourer in Station in the scale of pay of Rs. 200-B50 workshop, EME, Secunderabad. It is stated that the posts of Tailor and Boot Maker were carrying the pay scale of Rs. 200-250 in the Ministry of Defence and as per the recommendations of the Expert Classification Committee the President of India sanctioned the increased pay scales to the workers of EME. Subsequently the Boot Makers and Tailors in the EME became eligible to the revised scales of pay of Rs. 210-290.

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- 3. He has relied upon the decision in OA.443/88 of this Tribunal claiming the revised scales of pay of R.210-290 to 260-400 with consequential benefits. The question of fixation of pay for the artisan staff like Boot Makers, Tailors, etc have been considered by this Tribunal and number of directions have been given. But those directions were challenged in Review Applications Nos. 72 to 80/96 (in OA.Nos.1524, 1525, 1150, 1530, 52, 1267, 1264, 1263 and 161/95) and R.As were dismissed by this Tribunal. However against those RAs the respondents authorities have approached the Hon'ble Supreme Court by filing SLP Nos. 8777 to 8785/97 in RAs.72 to 80/96. Those SLPs are still pending.
- 4. In view of the above, directions given by this Tribunal in similar cases which are still pending before the Hon'ble Supreme Court for final decision. In that view a direction to follow the final directions of the Hon'ble Supreme Court in the SLP referred to above has to be given in this case also.
- 5. The directions given by this Tribunal in Similar cases will hold good in this case also depending on the outcome of the SLP filed in the Supreme Court. If the Hon ble Supreme Court withdraws the relief given by this Tribunal the applicant also cannot be given such a relief. If the Supreme Court allows the relief given to the applicants similarly placed to the applicants then the applicant is also entitled.
- 6. With the above direction the OA is disposed of. No costs.

(B.S. JAI PARAMESHWAR)

Member (Judl.)

(P11, >

Dated : 5th November, 1997

(Dictated in Open Court)

(R.RANGARAJAN) Member (Admn.)

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Copy to:

- 1. The Secretary, Min. of Defence, Sena Bhavan, New Delhi.
- 2. The Commandant, ADC Record Office, Trimulyherry, Secunderabod.
- 3. One copy to Mr.K.Sudhikar Reddy, Advocate, CAT, Hyderabid,
- 4. One copy to Mr.N.R.Devraj, Sr.CGSC , CAT, Hyderabad.
- 5. One copy to D.R(A), CAT, Hyde abad.
 - 6. One copy to HBSJP, M(J), CAT, Hyderabad.
 - 7. One duplicate copy,

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19/11/97

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CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNA HYDERA BAD

THE HOUTBLE SHRI R.RANGARAJAN : M(A)

G/A A

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :

Dated: 3/11/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

D.A.NO. 1360/96

Admitted and Interim Directions

Allowad

Disposed of with Directions Dismissed Dismissed as withdrawn

Dismissed for Default Ordered/Rejected No order as to costs.

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II Court

केन्द्रोय प्रशासनिक नंधिकरण Ceatrol Administrative Tribunal प्रेष्ट्य /DESPATCH

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